

(38)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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D.A. 1014/94.

Dt. of Decision : 7-2-95.

K.K.H.M.Syam Sunder

.. Applicant.

Vs

The Union Public Service  
Commission, Dholpur House,  
Shah Jahan Road, New Delhi-110 011,  
rep. by its Secretary.

.. Respondent.

Counsel for the Applicant : Mr. G.Bikshapathy

Counsel for the Respondent : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary, Union Public Service Commission,  
Dholpur House, Shahjahan Road, New Delhi.-11.
2. One copy to Mr.G.Bikshapathy, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

Judgement

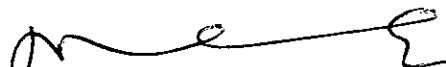
(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman )

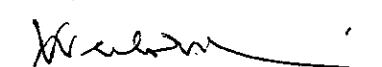
Heard Sri G. Bikshapathy, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondent.

2. This OA was filed praying for declaration that the action of the respondent in not calling the applicant for interview for consideration for appointment to the post of Labour Officer/Assistant Labour Commissioner (Central)/Assistant Welfare Commissioner in ~~reference to~~ No.F-1/80/93-R.IV is illegal, arbitrary and without jurisdiction and unjust and for consequential direction to the respondent to interview the applicant to the said post and appoint him in the event of his selection.

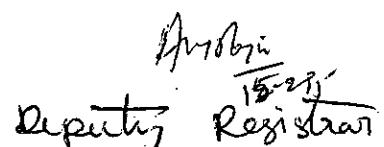
3. It is now stated for the applicant that in pursuance of the final order in OA.430/92 ~~on the date of 18-8-94~~ Bench, he was appointed as Assistant Commissioner of Labour in one of the vacancies ~~invited~~ for 1991 selection and hence there is no need for the applicant to pursue this OA and as such it is not pressed.

4. In view of the above submission this OA is dismissed. No costs. The interim order dated 18-8-94 is vacated./

  
(R. Rangarajan)  
Member (Admn)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : February 7, 94  
Dictated in Open Court

  
Deputy Registrar  
15-2-94

*Urge*  
15/2/95  
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI REDDY  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN, M(ADMIN.)

DATED: 7-2-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1014/94.

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

*No stamp C.P.W*

DVM

